दिल्ली के सब अध्यापकों को वार्षिक वृद्धि देने के प्रश्न पर विचार कर रही है;

(ख) यदि हां, तो क्या इस सम्बन्ध में कोई निर्णय किया गया है;

(ग) क्या यह भी सच है कि सरकार दिल्ली के सब अध्यापकों को आवास और चिकित्सा तथा अन्य सुविधाएँ देने के प्रश्न पर विचार कर रही है; और

(घ) यदि हां, तो इस योजना का ब्यौरा क्या है और वह कब लागू होगी ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) और (ख). सरकार ने अभी तक ऐसा कोई निर्णय नहीं लिया है ।

(ग) और (घ). दिल्ली के सरकारी स्कूलों के अध्यापक, नियमों के अनुसार अपनी बारी पर 'सामान्य पूल' में आवास के लिए पहले से ही पात्र हैं । वे केन्द्रीय सचिवालय (चिकित्सा परिचर्या) नियमों के अधीन, चिकित्सा खर्च की वापिसी के भी हकदार हैं । अध्यापकों को पूल आवास के स्थान पर अलग आवास की सुविधाएँ देने का प्रश्न तथा विद्यमान चिकित्सा खर्च की वापिसी के स्थान पर, केन्द्रीय सरकार स्वास्थ्य सेवा योजना लागू करने का प्रश्न विचाराधीन है ।

Shah of Iran's advice regarding Privy Purses

599. SHRI KIKAR SINGH:
SHRI DEVEN SEN:
SHRI R. K. AMIN:
SHRI ONKAR LAL BERWA:
SHRI RAMCHANDRA J. AMIN:
SHRI D. R. PARMAR:
SHRI P. N. SOLANKI:
SHRI S. M. BANERJEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the newspaper reports which appeared during the recent visit of Shah of Iran to India about his personal opinion and advice to the Indian Princes regarding the Privy Purses; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) Government have already taken a decision in principle in this matter and for the rest Government have no comment to make on this reported statement.

Withdrawal of Cases Against Government Employees by Kerala Government

600. SHRI SITARAM KESRI:
SHRI R. K. AMIN:
SHRI S. K. TAPURIAH:
SHRI YAJNA DATT SHARMA:
SHRI SHRI CHAND GOYAL:
SHRI RANJIT SINGH:
SHRI BAL RAJ MADHOK:
SHRI HARDAYAL DEVGUN:
SHRI D. C. SHARMA:
SHRI BENI SHANKER SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Kerala Government have decided to withdraw cases instituted against the Central Government employees who participated in the strike on the 19th September, 1968.

(b) whether it would not amount to defying the Centre's instructions; and

(c) if so, the steps proposed to be taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The Kerala Government have decided to issue orders Withdrawing the cases arising out of the Essential Services (Maintenance) Act, 1968. The Central Government had advised the State Government not to withdraw such cases as that would render infructuous the legal consequences of laws made by Parliament.

(c) The concerned departments and offices of the Central Government would take action according to law to contest the withdraw of cases by the Public Prosecutor in appropriate courts.

Integration of Parts of Manipur Assam and Nefa with Nagaland

601. SHRI SITARAM KESRI:
SHRI HARDAYAL DEVGUN:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Chief Minister of Nagaland has demanded the integration of parts of Manipur, Assam and NEFA with Nagaland;

(b) if so, whether Government have received any written communication from the Chief Minister in this regard; and

(c) the reaction of Government ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). While suggesting the appointment of a Boundary Commission to deal with Nagaland's claims for certain areas of Assam the Chief Minister of Nagaland had also referred to the need for integrating with Nagaland the contiguous areas inhabited by Nagas. The question of appointing a Boundary Commission in regard to Nagaland's claim for certain areas in Assam is under consideration and the matter is under correspondence with the State Government.

विश्वविद्यालयों को प्रति विद्यार्थी अनुदान

602. **श्री महाराज सिंह भारती :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने गत वर्ष कुछ विश्वविद्यालयों को प्रति विद्यार्थी 3500 रुपये का अनुदान दिया है जबकि कुछ विश्वविद्यालयों को दिये जाने वाले अनुदान का अनुपात 100 रुपये है; और

(ख) यदि हां, तो सरकार द्वारा प्रति विद्यार्थी अनुदान की अधिकतम राशि निर्धारित न किये जाने के क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) और (ख). कुछ योजनाओं को छोड़कर विश्वविद्यालय अनुदान आयोग द्वारा स्वीकृत अनुदानों का विद्यार्थियों की भर्ती से कोई सम्बन्ध नहीं है। ये अनुदान विश्वविद्यालय के विकास की स्थिति, उसकी आवश्यकताएँ और उसके द्वारा प्रारम्भ किए जाने वाले कार्यक्रम जैसी कई बातों के आधार पर निश्चित किये जाते हैं।

एयर बस का खरीदा जाना

603. **श्री महाराज सिंह भारती :** क्या **पर्यटन तथा असैनिक उड्डयन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने एयर बस खरीदने के बारे में किसी देश से करार किया है; और

(ख) यदि हां, तो उसका ब्यौरा क्या है ?

पर्यटन तथा असैनिक उड्डयन मंत्री डा० कर्णसिंह : (क) जी, नहीं।